

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC1563/2002

(From the judgement and order dated 27/07/2001 in LPA 432/98
of The HIGH COURT OF M.P AT JABALPUR)

G.M., S.E.C.L. KORBA & ANR. Petitioner (s)

VERSUS

KULESHWAR PRASAD & ANR. Respondent (s)

With I.A. 1 (for c/delay in filing SLP)

Date : 25/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MR. JUSTICE ARIJIT PASAYAT

For Petitioner (s) Mr. Mukul Rohtagi, ASG.
Ms. Aishwarya Bhati, Adv.
Mr. Sanjeev Kumar, Adv.
Mr. Rahul Bhagat, Adv.
Mr. K.S. Bhati, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J

.SP2
Petitioner should file an affidavit indicating who
are the members of the Society of which the respondents are
employees and what is the pay scale which the respondents
are getting and the pay scale which they are aspiring to
get. List after two weeks.

.SP1
Kalyani. (S.L. GOYAL) @@
AA
COURT MASTER @@
A AA